

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HEIMDAL MINERALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	HEIMDAL MINERALS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	11/01/2018
3.	Authority under which Corporate Debtor is incorporated / registered	Ministry of Corporate Affairs (Registrar of Companies, Chennai)
4.	Corporate Identity Number of Corporate Debtor	U74999TN2018PTC120445
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	No. 42, Veerabadaran Street, Nungambakkam, Chennai - 600034, Tamil Nadu
6.	Insolvency Commencement Date in respect of Corporate Debtor	July 28, 2026 (Copy of Order received by the Interim Resolution Professional on July 31, 2026)
7.	Estimated date of closure of insolvency resolution process	January 24, 2027 (180 Days)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Bishal Agarwal Registration No. IBBI/IPA-002/IP-N01294/2024-2025/14446
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 6 th Floor, Ffort Complex, Kachari Basti Road, Ulubari, Guwahati – 781007, Assam Email: ip.bishalagarwal@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 6 th Floor, Ffort Complex, Kachari Basti Road, Ulubari, Guwahati – 781007, Assam Email: cirp.heimdal@gmail.com
11.	Last date for submission of claims	August 11, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench, has ordered the commencement of Corporate Insolvency Resolution Process of **Heimdal Minerals Private Limited** on **July 28, 2026** (Copy of Order received by the Interim Resolution Professional on July 31, 2026).

The creditors of Heimdal Minerals Private Limited are hereby called upon to submit their claims with proof on or before August 11, 2026 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

B. Agarwal
01.08.2026



Date: August 01, 2026
Place: Guwahati

Bishal Agarwal
Interim Resolution Professional of Heimdal Minerals Private Limited (under CIRP)
IBBI Registration No.: IBBI/IPA-002/IP-N01294/2024-2025/14446
Registered Office: 6th Floor, Ffort Complex, Kachari Basti Road, Ulubari, Guwahati – 781007, Assam
Registered Email: ip.bishalagarwal@gmail.com
Process Email: cirp.heimdal@gmail.com
AFA Certificate No.: AA2/14446/02/311226/204044
AFA Validity: December 31, 2026

India’s growth story defies global headwinds

-: Trinity Mirror Online Team :-

India’s latest industrial production data and the sharp rise in ultra-high-income taxpayers present a picture of an economy that continues to generate wealth and expand manufacturing despite an uncertain global environment marked by geopolitical tensions, trade disruptions and slowing demand in several major economies.

Industrial output, measured by the Index of Industrial Production (IIP), accelerated to **7.3% in June 2026**, the fastest pace in nearly two years, from 5% in May. Manufacturing—the backbone of India’s industrial sector with nearly a 75% weight in the index—grew 7.8%, reflecting stronger factory activity across a broad range of industries. Economists attribute much of the improvement to a favourable base effect and a broad-based recovery in production. The manufacturing sector alone accounted for nearly 85% of the month-on-month acceleration in industrial growth.

The numbers indicate that domestic demand continues to remain resilient even as exports face uncertainty due to slowing global trade, continuing conflicts in Europe and West Asia, and tariff-related tensions among major economies. The industrial rebound coincides with another striking trend India’s rapidly expanding class of ultra-high-income taxpayers.

According to data presented in Parliament, 576 individuals declared

Corporate profitability and entrepreneurial wealth continue to rise. India’s formal tax base at the very top end is expanding steadily. India vs China: Strong domestic consumption Rising public infrastructure investment Manufacturing incentives under Production-Linked Incentive (PLI) schemes Digitalisation and formalisation of businesses Robust services exports Growth With Caveats

gross total incomes of Rs 100 crore or more for Assessment Year 2025-26, the highest in the last five years and almost four times the number recorded in 2021-22.

The data highlights two important developments:

While critics often point to rising inequality, economists note that a growing number of high-income taxpayers also reflects increased formalisation of the economy, stronger corporate earnings and greater compliance under the tax system. The comparison with China provides useful perspective.

China remains the world’s largest hub for billionaires. According to the Hurun Global Rich List 2026, China is home to 1,110 billionaires, compared with 308 in India. China also added 318 new billionaires during the latest year, while India added 24.

However, India’s trajectory is

1,110 billionaires in China

China is home to 1,110 billionaires, at present on top of the hill as compared with 308 in India.

noteworthy.

Only a decade ago, India’s billionaire count was a fraction of China’s. Today, India ranks third globally, behind only China and the United States, and continues to produce new entrepreneurs in sectors such as technology, pharmaceuticals, financial services, manufacturing and consumer businesses.

Unlike China, whose economy has been grappling with a prolonged property-sector slowdown, weak consumer confidence and slower growth, India is benefiting from:

Despite the encouraging numbers, policymakers face significant challenges.

Industrial growth must translate into sustained job creation, especially in labour-intensive manufacturing. At the same time, the widening concentration of income among the highest earners has renewed debates on inequality and the need for broader wealth distribution through employment, skill development and productivity gains. Global risks also remain elevated. Higher oil prices, geopolitical conflicts,

protectionist trade policies and slowing growth in advanced economies could weigh on exports and investment in the coming months.

The latest data nevertheless suggests that India’s economic fundamentals remain resilient. Strong industrial production, expanding manufacturing activity and a rapidly growing pool of ultra-high-income taxpayers indicate that the economy continues to generate wealth even amid global uncertainty. The key challenge now is ensuring that this momentum broadens beyond corporate profits and top-income groups, creating more jobs and higher incomes across the wider economy. If manufacturing growth remains sustained and domestic demand continues to support investment, India could strengthen its position as one of the world’s fastest-growing major economies despite an increasingly volatile global landscape.

Hits Rs. 100 cr club

The number of ultra-high-income taxpayers in India has increased significantly.

In the past five years, individuals declaring Rs 100 crore or more in their Income Tax Returns have risen over fourfold, according to data presented in Parliament.

Union Government data presented in the Lok Sabha shows that 576 individuals reported a gross income of Rs 100 crore or more in Assessment Year 2025-26, up from 142 in 2021-22. This marks the highest figure in five years. This information came in a written reply to a question about the rise in billionaires, wealth concentration, and income inequality. Year-by-year data shows India’s super-rich taxpayer base is growing quickly.

The number of people reporting Rs 100 crore or more rose from 142 in 2021-22 to 301 in 2022-23, dropped slightly to 284 in 2023-24, then increased to 415 in 2024-25 and 576 in 2025-26.

Despite this sharp increase, the government states it does not maintain official records on the number or total wealth of billionaires. There is no legal definition of “billionaire” in the Income-tax Act, 2025 or the earlier Income-tax Act, 1961. Since the Wealth-tax Act, 1957 was abolished on April 1, 2016, the government no longer tracks taxpayers’ total wealth.

To address concerns about rising inequality, the government pointed to official surveys that show improvements in income distribution, employment, and poverty reduction.

The Household Consumption Expenditure Survey (HCES) 2023-

24 found that the Gini coefficient, a common measure of inequality, fell from 0.266 to 0.237 in rural India and from 0.314 to 0.284 in urban India. This suggests the gap in consumption inequality is narrowing.

The government also mentioned the Periodic Labour Force Survey (PLFS), which showed that unemployment for people aged 15 and above dropped from 3.6 percent in 2022 to 3.1 percent in 2025.

Labour market conditions have improved beyond pre-pandemic levels. Regarding poverty, the reply cited NITI Aayog estimates that 13.5 crore people moved out of multidimensional poverty between 2015-16 and 2019-21.

Another assessment found that multidimensional poverty fell from 29.17 percent in 2013-14 to 11.28 percent in 2022-23, helping 24.82 crore people escape poverty.

The government says it still uses a progressive income-tax system, where higher earners pay extra surcharges. There are also tax incentives for job creation, startups, cooperatives, and infrastructure.

The government highlighted welfare programmes like PM-KISAN, Pradhan Mantri Awas Yojana, Jan Dhan Yojana, Ayushman Bharat, Jal Jeevan Mission, and other social security efforts to support inclusive growth and reduce inequality.

Although the latest numbers show India’s Rs 100-crore income club is growing fast, the government says its tax database only records reported income, not total wealth. This means it cannot officially estimate billionaire wealth from tax records alone

GST income growth reflects economic resilience, a rainbow through the war clouds

At a time when the global economy is overshadowed by war, geopolitical tensions and trade uncertainties, India’s latest Goods and Services Tax (GST) collections offer a rare ray of optimism. Like a rainbow emerging through dark and stormy skies, the country’s robust tax revenues reflect an economy that continues to demonstrate resilience despite mounting global headwinds.

The latest figures show that India’s net GST collections rose 9.2 per cent during the latest quarter to Rs 7.21 lakh crore, while gross collections climbed 10.1 per cent to Rs 8.42 lakh crore. Even more encouraging was the July 2026 performance, with gross GST collections surging 15.4 per cent year-on-year to Rs 2.11 lakh crore and net collections rising 15.8 per cent to Rs 1.81 lakh crore.

These numbers are significant because GST collections are among the clearest indicators of economic activity. Higher collections generally reflect stronger business transactions, better tax

compliance and sustained commercial activity across manufacturing, services and trade.

One of the standout features of the latest data is the sharp 28.8 per cent increase in GST revenue from imports, which reached Rs 66,511 crore in July. While this reflects higher import volumes and stronger trade flows, it also signals continued demand from Indian industry for raw materials, machinery and intermediate goods an encouraging sign for future production and investment.

Equally important is the rise in GST refunds, which increased 15.8 per cent to Rs 1.21 lakh crore

during the quarter. Faster and larger refunds improve liquidity for exporters, helping Indian businesses remain competitive in an increasingly uncertain global marketplace.

The numbers arrive against a difficult international backdrop. Conflicts in Eastern Europe and West Asia continue to disrupt supply chains, shipping routes remain vulnerable, commodity prices fluctuate unpredictably, and many advanced economies are experiencing slower growth. In such an environment, India’s steady tax performance sends a reassuring message that domestic economic

fundamentals remain relatively strong.

To be sure, challenges remain. Private consumption has shown signs of moderation, global demand is uneven, and external risks continue to weigh on investor sentiment. Sustaining double-digit GST growth will require continued support for manufacturing, infrastructure, exports and consumer spending.

Nevertheless, the latest GST collections underline an important reality: India’s economy has not merely weathered the global storm it has continued to expand with remarkable resilience.

PONDY OXIDES AND CHEMICALS LIMITED
Registered Office: K.R.M. Centre, 4th Floor, No.2, Harrington Road, Chetpet, Chennai - 600 031.
Tel: +91-044-42965454 Fax:+91-044-42965455 CIN: L24294T1995PLC030586
Website: www.pocl.com / Email: info@pocl.com

POCL®

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

Notice is hereby given that in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January 2026, a special window one-year window has been opened for transfer and dematerialisation of physical securities, where the transfer deed was executed prior to 1st April 2019. The Special window is open from 05th February 2026 till 04th February 2027. The Special window shall be available for fresh lodgments and also for transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise. The securities so transferred shall be credited to the transferee only in dematerialised form and shall be subject to a lock-in period of one year from the date of registration of transfer, as per the SEBI guidelines.

The transferee(s) must have a demat account and need to provide a copy of its client Master List (CML), along with the requisite documents, while lodging the documents for transfer with the Company/RTA.

Eligible Shareholder(s) are requested to contact the Company or its Registrar and Share Transfer Agent (RTA) viz., Cameo Corporate Services Limited for further assistance.

K. Kumaravel
Director Finance & Company Secretary
Pondy Oxides and Chemicals Limited
Phone: 044 42965454
Email: kk@pocl.com

Cameo Corporate Services Limited
Subramanian Building,
#1, Club House Road, Chennai- 600 002
Phone: 044 28460718
Email: murali@cameoindia.com

Place : Chennai
Date : 01.08.2026

For Pondy Oxides and Chemicals Limited
-Sd-
K. Kumaravel
Director Finance & Company Secretary



AYANAVARAM PERMANENT FUND NIDHI LIMITED
(CIN: U65991 TN 1990 PLC 019294)
Registered Office: 11/7, Parasurama Easwaran koil street,
Ayanavaram, Chennai-600023
Phone: 9789788372 , 044-26741137

NOTICE TO SHAREHOLDERS

This is to inform that the 36th Annual General Meeting (AGM) of the Shareholders of our NIDHI will be held on 29th August 2026 (29.08.2026) Saturday at 4PM at Kannada Sangha School Auditorium, No.13, United India Nagar, Ayanavaram, Chennai-600023

The Financial Statements including Balance Sheet, Profit and Loss Account and other reports of the NIDHI for the year ended 31.3.2026 are affixed at the Notice Board of the Registered Office of the Company for the shareholders reference.

The Shareholders also hereby informed that according to the resolutions to be passed at the AGM, the Dividend declared will be transferred to their individual Savings Account.

By Order of the Board
S.THIRUNAVUKKARASU, Trustee

Date: 1st August 2026
Place: Chennai-23

PUBLIC NOTICE
LAND / PROPERTY ORIGINAL DOCUMENT MISSING

Notice is hereby given that My client, **Mr. Palani**, aged 37, son of Murugan, Aadhaar No. 2373 5931 1224), residing at No. 10, Amman Kovil Street, Thirunermalai Road, Kadapperi, West Tambaram, Chennai -600045, owns a Nanjai land property measuring, 203.78 cents in Survey No. 56 of Kadapperi Village, Kanchipuram District; this property was registered under **Document No. 257/1932** at the Tambaram Sub-Registrar Office on 17.02.1932. On 27.07.2026, at 11:00 AM, he visited Mr. Velayutham a real estate agent from Chetpet, Chennai with the original document to arrange for the sale of his property. When the agent requested an Encumbrance Certificate, my client proceeded to the nearby Periyamedu Sub-Registrar Office, arriving at 11:30 AM on his two-wheeler. Upon arrival, he parked the vehicle outside but inadvertently left the original document in the tank cover while he went inside the office. When he returned at 12:00 PM, he discovered that the original document was missing from the tank cover; despite subsequent searches, the document could not be found.

M.R. VIJAY, B.Com., LL.B. (Advocate)
52/84, Mayor V.R.Ramanathan Salai,
Chetpet, Chennai-600031.
Cell:98409 97558

ITC declares first interim of Rs 7.85 per share; profit at Rs. 3,579 cr

Kolkata, Aug 2 : ITC Ltd. has declared its first interim dividend of Rs 7.85 per ordinary share of Re 1 each for the financial year ending March 31, 2027, providing another strong reward to shareholders alongside its quarterly financial performance.

The Board of Directors approved the dividend while announcing the unaudited financial results for the quarter ended June 30, 2026. The dividend will be paid to eligible shareholders on the record date to be announced separately.

On a standalone basis, ITC reported revenue from operations of Rs

26,943.23 crore, up from Rs 21,069.81 crore in the corresponding quarter of the previous year. Total income increased to Rs 27,588.56 crore.

Profit before tax stood at Rs 4,759.41 crore, while profit after tax was Rs 3,578.82 crore, compared with Rs 4,910.73 crore in the year-ago quarter. Total comprehensive income for the quarter was Rs 4,021.93 crore.

The company said the cigarette business continued to be its largest earnings contributor. The FMCG-Others segment also maintained healthy growth despite sustained investments in brand building and new product

PUBLIC NOTICE

This is inform the General Public that My Client Mr. N.Moorthy, S/o.Mr.Nagappan residing at Door No.14, Sharma Nagar, Kundrathur, chennai - 600069 misplaced the Original 1.Original General Power of Attorney dated 14.11.2006 executed by Mr.T.S.Sivakumar in favour of Mr.Murugan vide Doc.No.3000/2006 before SRO Kundrathur 2.Original General Power of Attorney dated 14.11.2006 executed by Mr.Somasekar in favour of Mr.Murugan vide Doc.No.3001/2006 before SRO Kundrathur pertaining to the property bearing Property bearing Plot No.114 & 115 "Kanniamman Nagar", Kundrathur, Chennai - 600 069, Kundrathur Village, Sriperumbudur Taluk, Kancheepuram District Plot No.114 Comprised in S.No.650/4 and 650/3 Patta No.17589, New S.No.650/21 measuring 1800 Sq.ft., Plot No.115, Comprised in Old S.No.650/4 and 650/3, Patta No.17851, New S.No.650/22 measuring 1800 Sq.ft., the above said document are directed / requested to handover the same to the under signed within 7 days from the date of publication of the notice. If anybody found the above Said Document kindly hand over to above mentioned address. If anybody misuse the above Document in future, my client will not be responsible for the same.

For Senthil Law Associates
T.Senthil Kumar
Advocate

No.34, West Sivan Koil Street,
Vadapalani, Chennai – 600026
Cell No.9840502766 / 7358428185

Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014] Before the Central Government.
Regional Director,Southern Region.
In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014 AND

In the matter of **HIDESIGN INDIA PRIVATE LIMITED** having its registered office at **Office 57/4 New No 20/4 Anugraha Apartments First Street, Kamaraj Avenue Adyar, Chennai, Tamil Nadu, India, 600002** ,Applicant Company

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of Alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on 08th June, 2026, to enable the Company to change its Registered office from "ROC-Chennai—the State of Tamil Nadu" to "ROC-PONDICHERRY—the Union Territory of India." Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Southern Region, 5th Floor, Shastrri Bhavan, 26, Haddows Road, Chennai-600006, within Fourteen days from the date of publication of this notice, with a copy to the Applicant Company at its registered office at the address mentioned below:
57/4 New No 20/4 Anugraha Apartments First Street, Kamaraj Avenue Adyar, Chennai, Tamil Nadu, India, 600002
For and on behalf of the
HIDESIGN INDIA PRIVATE LIMITED
DILIP KAPUR
Director
DIN: 01303958
Date: 08/06/2026
Place: Chennai

By Order of the Board
S.THIRUNAVUKKARASU, Trustee

development, reporting EBITDA of Rs 631.06 crore. The paperboards, paper and packaging business and the agri-business also posted steady operating performance. On a consolidated basis, ITC reported revenue from operations of Rs 29,523.30 crore and profit after tax of Rs 4,508.79 crore. Consolidated profit before tax stood at Rs 5,860.85 crore, which

included an exceptional gain of Rs 405.88 crore arising from the consolidation of Sproutlife Foods Private Limited as a subsidiary from April 1, 2026.

During the quarter, ITC also increased its stake in Mother Sparsh Baby Care Private Limited to 49.32 per cent on a fully diluted basis, strengthening its presence in the premium baby care segment.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
HEIMDAL MINERALS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	HEIMDAL MINERALS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	11/01/2018
3. Authority under which Corporate Debtor is incorporated / registered	Ministry of Corporate Affairs (Registrar of Companies, Chennai)
4. Corporate Identity Number of Corporate Debtor	U74999TN2018PTC120445
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	No. 42, Veerabadaran Street, Nungambakkam, Chennai - 600034, Tamil Nadu
6. Insolvency Commencement Date in respect of Corporate Debtor	July 28, 2026 (Copy of Order received by the Interim Resolution Professional on July 31, 2026)
7. Estimated date of closure of insolvency resolution process	January 24, 2027 (180 Days)
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Bishal Agarwal Registration No. IBBI/IPA-002/IP-NO1294/2024-2025/14446
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 6th Floor, Ffort Complex, Kachari Basti Road, Ulubari, Guwahati-781007, Assam, Email: ip.bishalagarwal@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 6th Floor, Ffort Complex, Kachari Basti Road, Ulubari, Guwahati – 781007, Assam Email: cirp.heimdal@gmail.com
11. Last date for submission of claims	August 11, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench, has ordered the commencement of Corporate Insolvency Resolution Process of Heimdal Minerals Private Limited on July 28, 2026 (Copy of Order received by the Interim Resolution Professional on July 31, 2026).

The creditors of Heimdal Minerals Private Limited are hereby called upon to submit their claims with proof on or before August 11, 2026 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Bishal Agarwal
Interim Resolution Professional of Heimdal Minerals Private Limited (under CIRP)
IBBI Registration No.: IBBI/IPA-002/IP-NO1294/2024-2025/14446
Registered Office: 6th Floor, Ffort Complex, Kachari Basti Road, Ulubari, Guwahati – 781007, Assam
Registered Email: ip.bishalagarwal@gmail.com
Process Email: cirp.heimdal@gmail.com
AFA Certificate No.: AA2/14446/02/311226/204044
AFA Validity: December 31, 2026

Date: August 01, 2026
Place: Guwahati

India’s growth story defies global headwinds

-: Trinity Mirror Online Team :-

India’s latest industrial production data and the sharp rise in ultra-high-income taxpayers present a picture of an economy that continues to generate wealth and expand manufacturing despite an uncertain global environment marked by geopolitical tensions, trade disruptions and slowing demand in several major economies.

Industrial output, measured by the Index of Industrial Production (IIP), accelerated to **7.3% in June 2026**, the fastest pace in nearly two years, from 5% in May. Manufacturing—the backbone of India’s industrial sector with nearly a 75% weight in the index—grew 7.8%, reflecting stronger factory activity across a broad range of industries. Economists attribute much of the improvement to a favourable base effect and a broad-based recovery in production. The manufacturing sector alone accounted for nearly 85% of the month-on-month acceleration in industrial growth.

The numbers indicate that domestic demand continues to remain resilient even as exports face uncertainty due to slowing global trade, continuing conflicts in Europe and West Asia, and tariff-related tensions among major economies. The industrial rebound coincides with another striking trend India’s rapidly expanding class of ultra-high-income taxpayers.

According to data presented in Parliament, 576 individuals declared

Corporate profitability and entrepreneurial wealth continue to rise. India’s formal tax base at the very top end is expanding steadily. **India vs China: Strong domestic consumption Rising public infrastructure investment Manufacturing incentives under Production-Linked Incentive (PLI) schemes Digitalisation and formalisation of businesses Robust services exports Growth With Caveats**

gross total incomes of Rs 100 crore or more for Assessment Year 2025-26, the highest in the last five years and almost four times the number recorded in 2021-22.

The data highlights two important developments:

While critics often point to rising inequality, economists note that a growing number of high-income taxpayers also reflects increased formalisation of the economy, stronger corporate earnings and greater compliance under the tax system. The comparison with China provides useful perspective.

China remains the world’s largest hub for billionaires. According to the Hurun Global Rich List 2026, China is home to 1,110 billionaires, compared with 308 in India. China also added 318 new billionaires during the latest year, while India added 24.

However, India’s trajectory is

1,110 billionaires in China

China is home to 1,110 billionaires, at present on top of the hill as compared with 308 in India.

noteworthy.

Only a decade ago, India’s billionaire count was a fraction of China’s. Today, India ranks third globally, behind only China and the United States, and continues to produce new entrepreneurs in sectors such as technology, pharmaceuticals, financial services, manufacturing and consumer businesses.

Unlike China, whose economy has been grappling with a prolonged property-sector slowdown, weak consumer confidence and slower growth, India is benefiting from:

Despite the encouraging numbers, policymakers face significant challenges.

Industrial growth must translate into sustained job creation, especially in labour-intensive manufacturing. At the same time, the widening concentration of income among the highest earners has renewed debates on inequality and the need for broader wealth distribution through employment, skill development and productivity gains. Global risks also remain elevated. Higher oil prices, geopolitical conflicts,

protectionist trade policies and slowing growth in advanced economies could weigh on exports and investment in the coming months.

The latest data nevertheless suggests that India’s economic fundamentals remain resilient. Strong industrial production, expanding manufacturing activity and a rapidly growing pool of ultra-high-income taxpayers indicate that the economy continues to generate wealth even amid global uncertainty. The key challenge now is ensuring that this momentum broadens beyond corporate profits and top-income groups, creating more jobs and higher incomes across the wider economy. If manufacturing growth remains sustained and domestic demand continues to support investment, India could strengthen its position as one of the world’s fastest-growing major economies despite an increasingly volatile global landscape.

Hits Rs. 100 cr club

The number of ultra-high-income taxpayers in India has increased significantly.

In the past five years, individuals declaring Rs 100 crore or more in their Income Tax Returns have risen over fourfold, according to data presented in Parliament.

Union Government data presented in the Lok Sabha shows that 576 individuals reported a gross income of Rs 100 crore or more in Assessment Year 2025-26, up from 142 in 2021-22. This marks the highest figure in five years. This information came in a written reply to a question about the rise in billionaires, wealth concentration, and income inequality. Year-by-year data shows India’s super-rich taxpayer base is growing quickly.

The number of people reporting Rs 100 crore or more rose from 142 in 2021-22 to 301 in 2022-23, dropped slightly to 284 in 2023-24, then increased to 415 in 2024-25 and 576 in 2025-26.

Despite this sharp increase, the government states it does not maintain official records on the number or total wealth of billionaires. There is no legal definition of “billionaire” in the Income-tax Act, 2025 or the earlier Income-tax Act, 1961. Since the Wealth-tax Act, 1957 was abolished on April 1, 2016, the government no longer tracks taxpayers’ total wealth.

To address concerns about rising inequality, the government pointed to official surveys that show improvements in income distribution, employment, and poverty reduction.

The Household Consumption Expenditure Survey (HCES) 2023-

24 found that the Gini coefficient, a common measure of inequality, fell from 0.266 to 0.237 in rural India and from 0.314 to 0.284 in urban India. This suggests the gap in consumption inequality is narrowing.

The government also mentioned the Periodic Labour Force Survey (PLFS), which showed that unemployment for people aged 15 and above dropped from 3.6 percent in 2022 to 3.1 percent in 2025.

Labour market conditions have improved beyond pre-pandemic levels. Regarding poverty, the reply cited NITI Aayog estimates that 13.5 crore people moved out of multidimensional poverty between 2015-16 and 2019-21.

Another assessment found that multidimensional poverty fell from 29.17 percent in 2013-14 to 11.28 percent in 2022-23, helping 24.82 crore people escape poverty.

The government says it still uses a progressive income-tax system, where higher earners pay extra surcharges. There are also tax incentives for job creation, startups, cooperatives, and infrastructure.

The government highlighted welfare programmes like PM-KISAN, Pradhan Mantri Awas Yojana, Jan Dhan Yojana, Ayushman Bharat, Jal Jeevan Mission, and other social security efforts to support inclusive growth and reduce inequality.

Although the latest numbers show India’s Rs 100-crore income club is growing fast, the government says its tax database only records reported income, not total wealth. This means it cannot officially estimate billionaire wealth from tax records alone

GST income growth reflects economic resilience, a rainbow through the war clouds

At a time when the global economy is overshadowed by war, geopolitical tensions and trade uncertainties, India’s latest Goods and Services Tax (GST) collections offer a rare ray of optimism. Like a rainbow emerging through dark and stormy skies, the country’s robust tax revenues reflect an economy that continues to demonstrate resilience despite mounting global headwinds.

The latest figures show that India’s net GST collections rose 9.2 per cent during the latest quarter to Rs 7.21 lakh crore, while gross collections climbed 10.1 per cent to Rs 8.42 lakh crore. Even more encouraging was the July 2026 performance, with gross GST collections surging 15.4 per cent year-on-year to Rs 2.11 lakh crore and net collections rising 15.8 per cent to Rs 1.81 lakh crore.

These numbers are significant because GST collections are among the clearest indicators of economic activity. Higher collections generally reflect stronger business transactions, better tax compliance and sustained

commercial activity across manufacturing, services and trade.

One of the standout features of the latest data is the sharp 28.8 per cent increase in GST revenue from imports, which reached Rs 66,511 crore in July. While this reflects higher import volumes and stronger trade flows, it also signals continued demand from Indian industry for raw materials, machinery and intermediate goods an encouraging sign for future production and investment.

Equally important is the rise in GST refunds, which increased 15.8 per cent to Rs 1.21 lakh crore during the quarter. Faster and larger refunds improve liquidity for exporters, helping Indian businesses remain competitive in an increasingly uncertain global marketplace.

The numbers arrive against a difficult international backdrop. Conflicts in Eastern Europe and West Asia continue to disrupt supply chains, shipping routes remain vulnerable, commodity prices fluctuate unpredictably, and

many advanced economies are experiencing slower growth. In such an environment, India’s steady tax performance sends a reassuring message that domestic economic fundamentals remain relatively strong.

To be sure, challenges remain. Private consumption has shown signs of moderation, global demand is uneven, and external risks continue to weigh on investor sentiment. Sustaining double-digit GST growth will require continued support for manufacturing, infrastructure, exports and consumer spending.

Nevertheless, the latest GST collections underline an important reality: India’s economy has not merely weathered the global storm it has continued to expand with remarkable resilience.

In a world darkened by conflict and uncertainty, these revenue figures stand out as a rainbow through the war clouds, reinforcing confidence that India remains one of the brightest growth stories in the global economy.

‘Japan eyes India as investment destination’

India is set to emerge as the biggest destination for Japanese capital over the next decade, with investments increasingly flowing into financial services, technology and startups, while the country’s booming systematic investment plan (SIP) culture has fundamentally reshaped the equity market by creating a strong domestic buffer against foreign capital outflows, AMFI Chairman and Nippon Life India Asset Management MD & CEO Sandeep Sikka said on Saturday.

Speaking at an interaction at the IIMBues Leadership Conclave 2026 presented by 360NE, Sikka said Japan’s vast savings pool and India’s sustained economic growth made the two economies natural partners for long-term investment.

“Japan has capital but it does not have growth opportunities in its own country. India has growth and entrepreneurship. Unless we do something wrong, India will become the biggest destination of capital flow from Japan,” he said. Sikka said the India-Japan investment relationship was entering a new phase, moving beyond its traditional focus on manufacturing and infrastructure into financial services and the broader services sector.

He noted that bilateral business between the two countries currently stood at around USD 40 billion and recalled the shared vision articulated by the leadership of both nations to significantly deepen economic engagement.

“Traditionally, most Japanese investment came into manufacturing and construction. Now the financial sector and services sector have started opening up. I regularly receive requests from Japanese companies looking to connect with Indian SMEs in sectors such as chemicals, healthcare and technology,” he said.

According to Sikka, Japan invested about USD 8 billion in India last year and the trend was likely to accelerate as Japanese investors searched for long-term growth opportunities outside their ageing domestic economy.

Turning to India’s capital markets, Sikka said the rise of SIPs had created a structural transformation by reducing the market’s dependence on foreign institutional investors.

“Today we are at a very interesting juncture where our domestic savings are good enough to take care of the outflows of foreign capital,” he said, adding that sustained monthly SIP inflows had become a powerful anchor for Indian equities.

He said India’s growing base of retail investors had strengthened market resilience and made capital markets less vulnerable to sudden swings in overseas fund flows.

Highlighting the importance of disciplined investing, Sikka said the biggest wealth creators were often investors who remained patient through market cycles instead of reacting to daily headlines.

“The people who invest in

mutual funds for the long term, with small amounts and without worrying about what happens every day, are the ones who create the maximum wealth,” he said.

He cautioned against the growing obsession with quick returns, recalling a recent conversation with a fellow airline passenger who wanted investment ideas to make money within six months.

“That mindset has to change. We have to think about the next 10 years, not the next six months,” he said, pointing to Japan’s culture of long-term household savings as a model.

Sikka attributed Nippon Life India’s success to combining Japanese discipline with Indian entrepreneurship.

“India has long-term growth. Japan has long-term thinking. India has skill, while Japan teaches you how to sustain that skill. The combination of Japanese discipline and Indian flexibility is what creates success,” he said.

He said Japanese businesses planned for generations rather than quarterly earnings, noting that meetings in his own calendar had already been scheduled for 2031.

“Many companies think of the next quarter or the next year. Japanese companies think of generations,” he said.

Recalling Nippon Life’s entry into India, Sikka said the Japanese insurer made more than 100 visits before taking its first investment decision, reflecting its patient and methodical approach.

ITC declares first interim of Rs 7.85 per share; profit at Rs. 3,579 cr

Kolkata, Aug 2 : ITC Ltd. has declared its first interim dividend of Rs 7.85 per ordinary share of Re 1 each for the financial year ending March 31, 2027, providing another strong reward to shareholders alongside its quarterly financial performance.

The Board of Directors approved the dividend while announcing the unaudited financial results for the quarter ended June 30, 2026. The dividend will be paid to eligible shareholders on the record date to be announced separately.

On a standalone basis, ITC reported revenue from operations of Rs

26,943.23 crore, up from Rs 21,069.81 crore in the corresponding quarter of the previous year. Total income increased to Rs 27,588.56 crore.

Profit before tax stood at Rs 4,759.41 crore, while profit after tax was Rs 3,578.82 crore, compared with Rs 4,910.73 crore in the year-ago quarter. Total comprehensive income for the quarter was Rs 4,021.93 crore.

The company said the cigarette business continued to be its largest earnings contributor. The FMCG-Others segment also maintained healthy growth despite sustained investments in brand building and new product

development, reporting EBITDA of Rs 631.06 crore. The paperboards, paper and packaging business and the agri-business also posted steady operating performance. On a consolidated basis, ITC reported revenue from operations of Rs 29,523.30 crore and profit after tax of Rs 4,508.79 crore. Consolidated profit before tax stood at Rs 5,860.85 crore, which

included an exceptional gain of Rs 405.88 crore arising from the consolidation of Sproutlife Foods Private Limited as a subsidiary from April 1, 2026.

During the quarter, ITC also increased its stake in Mother Sparsh Baby Care Private Limited to 49.32 per cent on a fully diluted basis, strengthening its presence in the premium baby care segment.

NALCO Q1 net profit up 88%

National Aluminium Company Limited (NALCO) posted an 88 per cent year-on-year jump in net profit to Rs 2,002.38 crore in the first quarter of FY2026-27, aided by higher production and sales volumes as well as favourable aluminium prices. Revenue from operations rose 39 per cent to Rs 5,302.38 crore during the April-June quarter from the corresponding period last year.

The results were approved by the Board of Directors at its meeting in New Delhi on Friday.

The Navratna public sector enterprise under the union Ministry of Mines said the earnings were driven by increased domestic alumina sales, improved production and sales volumes, and a favourable business environment.

Chairman-cum-Managing Director Brijendra Pratap Singh said the company had made a strong start to the financial year, reflecting its operational resilience and business strategy.

He said NALCO would continue to focus on completing its expansion projects, adding capacities, improving operational efficiency, optimising resource utilisation and strengthening research and development to sustain growth. He also acknowledged the support of the union Ministry of Mines and the Odisha government.

The Board recommended a final dividend of Re 1 per equity share (20 per cent on the face value of Rs 5 each), amounting to Rs 183.66 crore for FY2025-26, subject to shareholders’ approval at the company’s 45th Annual General Meeting.

NALCO also recorded its best-ever first-quarter operational performance in several key areas, with bauxite excavation touching 19.52 lakh tonnes, calcined alumina production reaching 5.77 lakh tonnes and alumina/hydrate sales rising to 3.47 lakh tonnes - all the highest for any first quarter in the company’s history.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF HEIMDAL MINERALS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	HEIMDAL MINERALS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	11/01/2018
3. Authority under which Corporate Debtor is incorporated / registered	Ministry of Corporate Affairs (Registrar of Companies, Chennai)
4. Corporate Identity Number of Corporate Debtor	U74999TN2018PTC120445
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	No. 42, Veerabadaran Street, Nungambakkam, Chennai - 600034, Tamil Nadu.
6. Insolvency Commencement Date in respect of Corporate Debtor	July 28, 2026 (Copy of Order received by the Interim Resolution Professional on July 31, 2026)
7. Estimated date of closure of insolvency resolution process	January 24, 2027 (180 Days)
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Bishal Agarwal Registration No. IBBI/IPA-002/IP-N01294/2024-2025/14446
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 6th Floor, Flort Complex, Kachari Basti Road, Ulubari, Guwahati -781007, Assam. Email: ip.bishalagarwal@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 6th Floor, Flort Complex, Kachari Basti Road, Ulubari, Guwahati - 781007, Assam Email: cirp.heimdal@gmail.com
11. Last date for submission of claims	August 11, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable
Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench, has ordered the commencement of Corporate Insolvency Resolution Process of Heimdal Minerals Private Limited on July 28, 2026 (Copy of Order received by the Interim Resolution Professional on July 31, 2026).	
The creditors of Heimdal Minerals Private Limited are hereby called upon to submit their claims with proof on or before August 11, 2026 to the Interim Resolution Professional at the address mentioned against Entry No. 10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.	
Bishal Agarwal Interim Resolution Professional of Heimdal Minerals Private Limited (under CIRP) IBBI Registration No.: IBBI/IPA-002/IP-N01294/2024-2025/14446 Registered Office: 6th Floor, Ffort Complex, Kachari Basti Road, Ulubari, Guwahati - 781007, Assam Registered Email: ip.bishalagarwal@gmail.com Process Email: cirp.heimdal@gmail.com AFA Certificate No.: AA2/1446/02/311226/204044 Date: August 01, 2026 Place: Guwahati AFA Validity: December 31, 2026	

India’s growth story defies global headwinds

-: Trinity Mirror Online Team :-

India’s latest industrial production data and the sharp rise in ultra-high-income taxpayers present a picture of an economy that continues to generate wealth and expand manufacturing despite an uncertain global environment marked by geopolitical tensions, trade disruptions and slowing demand in several major economies.

Industrial output, measured by the Index of Industrial Production (IIP), accelerated to **7.3% in June 2026**, the fastest pace in nearly two years, from 5% in May. Manufacturing—the backbone of India’s industrial sector with nearly a 75% weight in the index—grew 7.8%, reflecting stronger factory activity across a broad range of industries. Economists attribute much of the improvement to a favourable base effect and a broad-based recovery in production. The manufacturing sector alone accounted for nearly 85% of the month-on-month acceleration in industrial growth.

The numbers indicate that domestic demand continues to remain resilient even as exports face uncertainty due to slowing global trade, continuing conflicts in Europe and West Asia, and tariff-related tensions among major economies. The industrial rebound coincides with another striking trend India’s rapidly expanding class of ultra-high-income taxpayers.

According to data presented in Parliament, 576 individuals declared

Corporate profitability and entrepreneurial wealth continue to rise. India’s formal tax base at the very top end is expanding steadily. India vs China: Strong domestic consumption Rising public infrastructure investment Manufacturing incentives under Production-Linked Incentive (PLI) schemes Digitalisation and formalisation of businesses Robust services exports Growth With Caveats

gross total incomes of Rs 100 crore or more for Assessment Year 2025-26, the highest in the last five years and almost four times the number recorded in 2021-22.

The data highlights two important developments:

While critics often point to rising inequality, economists note that a growing number of high-income taxpayers also reflects increased formalisation of the economy, stronger corporate earnings and greater compliance under the tax system. The comparison with China provides useful perspective.

China remains the world’s largest hub for billionaires. According to the Hurun Global Rich List 2026, China is home to 1,110 billionaires, compared with 308 in India. China also added 318 new billionaires during the latest year, while India added 24.

However, India’s trajectory is

1,110 billionaires in China

China is home to 1,110 billionaires, at present on top of the hill as compared with 308 in India.

noteworthy.

Only a decade ago, India’s billionaire count was a fraction of China’s. Today, India ranks third globally, behind only China and the United States, and continues to produce new entrepreneurs in sectors such as technology, pharmaceuticals, financial services, manufacturing and consumer businesses.

Unlike China, whose economy has been grappling with a prolonged property-sector slowdown, weak consumer confidence and slower growth, India is benefiting from:

Despite the encouraging numbers, policymakers face significant challenges.

Industrial growth must translate into sustained job creation, especially in labour-intensive manufacturing. At the same time, the widening concentration of income among the highest earners has renewed debates on inequality and the need for broader wealth distribution through employment, skill development and productivity gains. Global risks also remain elevated. Higher oil prices, geopolitical conflicts,

protectionist trade policies and slowing growth in advanced economies could weigh on exports and investment in the coming months.

The latest data nevertheless suggests that India’s economic fundamentals remain resilient. Strong industrial production, expanding manufacturing activity and a rapidly growing pool of ultra-high-income taxpayers indicate that the economy continues to generate wealth even amid global uncertainty. The key challenge now is ensuring that this momentum broadens beyond corporate profits and top-income groups, creating more jobs and higher incomes across the wider economy. If manufacturing growth remains sustained and domestic demand continues to support investment, India could strengthen its position as one of the world’s fastest-growing major economies despite an increasingly volatile global landscape.

Hits Rs. 100 cr club

The number of ultra-high-income taxpayers in India has increased significantly.

In the past five years, individuals declaring Rs 100 crore or more in their Income Tax Returns have risen over fourfold, according to data presented in Parliament.

Union Government data presented in the Lok Sabha shows that 576 individuals reported a gross income of Rs 100 crore or more in Assessment Year 2025-26, up from 142 in 2021-22. This marks the highest figure in five years. This information came in a written reply to a question about the rise in billionaires, wealth concentration, and income inequality. Year-by-year data shows India’s super-rich taxpayer base is growing quickly.

The number of people reporting Rs 100 crore or more rose from 142 in 2021-22 to 301 in 2022-23, dropped slightly to 284 in 2023-24, then increased to 415 in 2024-25 and 576 in 2025-26.

Despite this sharp increase, the government states it does not maintain official records on the number or total wealth of billionaires. There is no legal definition of “billionaire” in the Income-tax Act, 2025 or the earlier Income-tax Act, 1961. Since the Wealth-tax Act, 1957 was abolished on April 1, 2016, the government no longer tracks taxpayers’ total wealth.

To address concerns about rising inequality, the government pointed to official surveys that show improvements in income distribution, employment, and poverty reduction.

The Household Consumption Expenditure Survey (HCES) 2023-

24 found that the Gini coefficient, a common measure of inequality, fell from 0.266 to 0.237 in rural India and from 0.314 to 0.284 in urban India. This suggests the gap in consumption inequality is narrowing.

The government also mentioned the Periodic Labour Force Survey (PLFS), which showed that unemployment for people aged 15 and above dropped from 3.6 percent in 2022 to 3.1 percent in 2025.

Labour market conditions have improved beyond pre-pandemic levels. Regarding poverty, the reply cited NITI Aayog estimates that 13.5 crore people moved out of multidimensional poverty between 2015-16 and 2019-21.

Another assessment found that multidimensional poverty fell from 29.17 percent in 2013-14 to 11.28 percent in 2022-23, helping 24.82 crore people escape poverty.

The government says it still uses a progressive income-tax system, where higher earners pay extra surcharges. There are also tax incentives for job creation, startups, cooperatives, and infrastructure.

The government highlighted welfare programmes like PM-KISAN, Pradhan Mantri Awas Yojana, Jan Dhan Yojana, Ayushman Bharat, Jal Jeevan Mission, and other social security efforts to support inclusive growth and reduce inequality.

Although the latest numbers show India’s Rs 100-crore income club is growing fast, the government says its tax database only records reported income, not total wealth. This means it cannot officially estimate billionaire wealth from tax records alone

GST income growth reflects economic resilience, a rainbow through the war clouds

At a time when the global economy is overshadowed by war, geopolitical tensions and trade uncertainties, India’s latest Goods and Services Tax (GST) collections offer a rare ray of optimism. Like a rainbow emerging through dark and stormy skies, the country’s robust tax revenues reflect an economy that continues to demonstrate resilience despite mounting global headwinds.

The latest figures show that India’s net GST collections rose 9.2 per cent during the latest quarter to Rs 7.21 lakh crore, while gross collections climbed 10.1 per cent to Rs 8.42 lakh crore. Even more encouraging was the July 2026 performance, with gross GST collections surging 15.4 per cent year-on-year to Rs 2.11 lakh crore and net collections rising 15.8 per cent to Rs 1.81 lakh crore.

These numbers are significant because GST collections are among the clearest indicators of economic activity. Higher collections generally reflect stronger business transactions, better tax compliance and sustained

commercial activity across manufacturing, services and trade.

One of the standout features of the latest data is the sharp 28.8 per cent increase in GST revenue from imports, which reached Rs 66,511 crore in July. While this reflects higher import volumes and stronger trade flows, it also signals continued demand from Indian industry for raw materials, machinery and intermediate goods an encouraging sign for future production and investment.

Equally important is the rise in GST refunds, which increased 15.8 per cent to Rs 1.21 lakh crore during the quarter. Faster and larger refunds improve liquidity for exporters, helping Indian businesses remain competitive in an increasingly uncertain global marketplace.

The numbers arrive against a difficult international backdrop. Conflicts in Eastern Europe and West Asia continue to disrupt supply chains, shipping routes remain vulnerable, commodity prices fluctuate unpredictably, and

many advanced economies are experiencing slower growth. In such an environment, India’s steady tax performance sends a reassuring message that domestic economic fundamentals remain relatively strong.

To be sure, challenges remain. Private consumption has shown signs of moderation, global demand is uneven, and external risks continue to weigh on investor sentiment. Sustaining double-digit GST growth will require continued support for manufacturing, infrastructure, exports and consumer spending.

Nevertheless, the latest GST collections underline an important reality: India’s economy has not merely weathered the global storm it has continued to expand with remarkable resilience.

In a world darkened by conflict and uncertainty, these revenue figures stand out as a rainbow through the war clouds, reinforcing confidence that India remains one of the brightest growth stories in the global economy.

ITC declares first interim of Rs 7.85 per share; profit at Rs. 3,579 cr

Kolkata, Aug 2 : ITC Ltd. has declared its first interim dividend of Rs 7.85 per ordinary share of Re 1 each for the financial year ending March 31, 2027, providing another strong reward to shareholders alongside its quarterly financial performance.

The Board of Directors approved the dividend while announcing the unaudited financial results for the quarter ended June 30, 2026. The dividend will be paid to eligible shareholders on the record date to be announced separately.

On a standalone basis, ITC reported revenue from operations of Rs

26,943.23 crore, up from Rs 21,069.81 crore in the corresponding quarter of the previous year. Total income increased to Rs 27,588.56 crore.

Profit before tax stood at Rs 4,759.41 crore, while profit after tax was Rs 3,578.82 crore, compared with Rs 4,910.73 crore in the year-ago quarter. Total comprehensive income for the quarter was Rs 4,021.93 crore.

The company said the cigarette business continued to be its largest earnings contributor. The FMCG-Others segment also maintained healthy growth despite sustained investments in brand building and new product

development, reporting EBITDA of Rs 631.06 crore. The paperboards, paper and packaging business and the agri-business also posted steady operating performance. On a consolidated basis, ITC reported revenue from operations of Rs 29,523.30 crore and profit after tax of Rs 4,508.79 crore. Consolidated profit before tax stood at Rs 5,860.85 crore, which

included an exceptional gain of Rs 405.88 crore arising from the consolidation of Sproutlife Foods Private Limited as a subsidiary from April 1, 2026.

During the quarter, ITC also increased its stake in Mother Sparsh Baby Care Private Limited to 49.32 per cent on a fully diluted basis, strengthening its presence in the premium baby care segment.

‘Japan eyes India as investment destination’

India is set to emerge as the biggest destination for Japanese capital over the next decade, with investments increasingly flowing into financial services, technology and startups, while the country’s booming systematic investment plan (SIP) culture has fundamentally reshaped the equity market by creating a strong domestic buffer against foreign capital outflows, AMFI Chairman and Nippon Life India Asset Management MD & CEO Sandeep Sikka said on Saturday.

Speaking at an interaction at the IIMBues Leadership Conclave 2026 presented by 360NE, Sikka said Japan’s vast savings pool and India’s sustained economic growth made the two economies natural partners for long-term investment.

“Japan has capital but it does not have growth opportunities in its own country. India has growth and entrepreneurship. Unless we do something wrong, India will become the biggest destination of capital flow from Japan,” he said. Sikka said the India-Japan investment relationship was entering a new phase, moving beyond its traditional focus on manufacturing and infrastructure into financial services and the broader services sector.

He noted that bilateral business between the two countries currently stood at around USD 40 billion and recalled the shared vision articulated by the leadership of both nations to significantly deepen economic engagement.

“Traditionally, most Japanese investment came into manufacturing and construction. Now the financial sector and services sector have started opening up. I regularly receive requests from Japanese companies looking to connect with Indian SMEs in sectors such as chemicals, healthcare and technology,” he said.

According to Sikka, Japan invested about USD 8 billion in India last year and the trend was likely to accelerate as Japanese investors searched for long-term growth opportunities outside their ageing domestic economy.

Turning to India’s capital markets, Sikka said the rise of SIPs had created a structural transformation by reducing the market’s dependence on foreign institutional investors.

“Today we are at a very interesting juncture where our domestic savings are good enough to take care of the outflows of foreign capital,” he said, adding that sustained monthly SIP inflows had become a powerful anchor for Indian equities.

He said India’s growing base of retail investors had strengthened market resilience and made capital markets less vulnerable to sudden swings in overseas fund flows.

Highlighting the importance of disciplined investing, Sikka said the biggest wealth creators were often investors who remained patient through market cycles instead of reacting to daily headlines.

“The people who invest in

mutual funds for the long term, with small amounts and without worrying about what happens every day, are the ones who create the maximum wealth,” he said.

He cautioned against the growing obsession with quick returns, recalling a recent conversation with a fellow airline passenger who wanted investment ideas to make money within six months.

“That mindset has to change. We have to think about the next 10 years, not the next six months,” he said, pointing to Japan’s culture of long-term household savings as a model.

Sikka attributed Nippon Life India’s success to combining Japanese discipline with Indian entrepreneurship.

“India has long-term growth. Japan has long-term thinking. India has skill, while Japan teaches you how to sustain that skill. The combination of Japanese discipline and Indian flexibility is what creates success,” he said.

He said Japanese businesses planned for generations rather than quarterly earnings, noting that meetings in his own calendar had already been scheduled for 2031.

“Many companies think of the next quarter or the next year. Japanese companies think of generations,” he said.

Recalling Nippon Life’s entry into India, Sikka said the Japanese insurer made more than 100 visits before taking its first investment decision, reflecting its patient and methodical approach.

NALCO Q1 net profit up 88%

National Aluminium Company Limited (NALCO) posted an 88 per cent year-on-year jump in net profit to Rs 2,002.38 crore in the first quarter of FY2026-27, aided by higher production and sales volumes as well as favourable aluminium prices. Revenue from operations rose 39 per cent to Rs 5,302.38 crore during the April-June quarter from the corresponding period last year.

The results were approved by the Board of Directors at its meeting in New Delhi on Friday.

The Navratna public sector enterprise under the union Ministry of Mines said the earnings were driven by increased domestic alumina sales, improved production and sales volumes, and a favourable business environment.

Chairman-cum-Managing Director Brijendra Pratap Singh said the company had made a strong start to the financial year, reflecting its operational resilience and business strategy.

He said NALCO would continue to focus on completing its expansion projects, adding capacities, improving operational efficiency, optimising resource utilisation and strengthening research and development to sustain growth. He also acknowledged the support of the union Ministry of Mines and the Odisha government.

The Board recommended a final dividend of Re 1 per equity share (20 per cent on the face value of Rs 5 each), amounting to Rs 183.66 crore for FY2025-26, subject to shareholders’ approval at the company’s 45th Annual General Meeting.

NALCO also recorded its best-ever first-quarter operational performance in several key areas, with bauxite excavation touching 19.52 lakh tonnes, calcined alumina production reaching 5.77 lakh tonnes and alumina/hydrate sales rising to 3.47 lakh tonnes - all the highest for any first quarter in the company’s history.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF HEIMDAL MINERALS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	HEIMDAL MINERALS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	11/01/2018
3. Authority under which Corporate Debtor is incorporated / registered	Ministry of Corporate Affairs (Registrar of Companies, Chennai)
4. Corporate Identity Number of Corporate Debtor	U74999TN2018PTC120445
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	No. 42, Veerabadaran Street, Nungambakkam, Chennai - 600034, Tamil Nadu.
6. Insolvency Commencement Date in respect of Corporate Debtor	July 28, 2026 (Copy of Order received by the Interim Resolution Professional on July 31, 2026)
7. Estimated date of closure of insolvency resolution process	January 24, 2027 (180 Days)
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Bishal Agarwal Registration No. IBBI/IPA-002/IP-N01294/2024-2025/14446
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 6th Floor, Flort Complex, Kachari Basti Road, Ulubari, Guwahati -781007, Assam. Email: ip.bishalagarwal@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 6th Floor, Flort Complex, Kachari Basti Road, Ulubari, Guwahati - 781007, Assam Email: cirp.heimdal@gmail.com
11. Last date for submission of claims	August 11, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable
Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench, has ordered the commencement of Corporate Insolvency Resolution Process of Heimdal Minerals Private Limited on July 28, 2026 (Copy of Order received by the Interim Resolution Professional on July 31, 2026).	
The creditors of Heimdal Minerals Private Limited are hereby called upon to submit their claims with proof on or before August 11, 2026 to the Interim Resolution Professional at the address mentioned against Entry No. 10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.	
Bishal Agarwal Interim Resolution Professional of Heimdal Minerals Private Limited (under CIRP) IBBI Registration No.: IBBI/IPA-002/IP-N01294/2024-2025/14446 Registered Office: 6th Floor, Ffort Complex, Kachari Basti Road, Ulubari, Guwahati - 781007, Assam Registered Email: ip.bishalagarwal@gmail.com Process Email: cirp.heimdal@gmail.com AFA Certificate No.: AA2/1446/02/311226/204044 Date: August 01, 2026 Place: Guwahati AFA Validity: December 31, 2026	



**தரமற்ற ஆவின் பால பாககெட் பிலிம்
விநியோகித்தால் கடும் நடவடிக்கை:
அமைச்சர் விஜயலக்ஷ்மி எச்சரிக்கை**

கூடுதல் கட்டணம் வசூல்: ராசிபுரத்தில் தனியார் பேருந்துகள் மீது நடவடிக்கை

ராசிபுரம், ஆக, 2-நாடாக்கல் மாவட்டம் ராசிபுரம் போர்ட்டர் வாகன ஆ வ ா ள ரின் வ ா க ன சோதனையி ல் அ னு மதிக்கப்பட்ட ணக்கை

இதிலும் பாரம் ஏற்றி இயக்கப்பட்ட மூன்று கரைக சரக்கு வானவர்கள் மீது சோதனை அறிக்கை வழங்கப் பட்டது. மேலும், மாவட்ட

முன்பாக அதிக பாரம் ஏற்றி இயக்கப் படக் கூடாது எனவும் பேருந்துகளில் அரசு நிர்ணயித்த கட்டணத்தை விட அதிக கட்டணம் வசூலிக்க கூடாது என ஒட்டுனர் நடத்துனர் களுக் கு எச்சரிக்கை விடுக்கப் பட்டது. இது போன்ற வாகன தணிக்கை ராசிபுரம், வெள்ளையாறு, நாடகிரிப் பேட்டை, ஆயில் பட்டி, மங்களபுரம் போன்ற பகுதிகளில் தொடர்ந்து நடைபெறும் என வட்டார போக்குவரத்து அலுவலர் தெரிவித்துள்ளார்.

பாரம் ஏற்றி புறம்பாக அதிக கட
ட்ட மூன்று இயக்கப் படக்
க்கு வாகனங்கள் எனவும் பேரு
சோதனை அரசு
அறிக்கை கட்டணத்தை வ
வழங்கப் கட்டணம்
பட்டது. கூடாது என
மேலும், நடத்துனர்
மாவட்ட எச்சரிக்கை

வெகு அறிவிப்பு

(திராவல் மற்றும் திராவல் நிலை விதிநீதி, 2019 (நிறுவனக் கட்டணங்களுக்கான தனிப்பட்ட உத்தரவாதங்களின் திராவலைச் செயற்கூறுகள் தரப்படி அதிகாரப்பூர்வம்) மறு தாக்கல் செய்யப்படும்) இது 9(1)(b) உட்பட.

Mr.V.தண்டப்பாபாசாமின் கூட்டுநிறுவனக் கணத்திற்கு

M/s. பிரித்தியங்கா இன்டர்வேல்ஸ் (நாமக்கல்) பிரைவேட் லிமிடெட் நிறுவனத்தின்

தனிப்பட்ட உத்தரவாதநார்க்கை

எண்.131, Eசுப்பர்டேவல் காலனி, வேங்குநகர் ரோடு, நாமக்கல்-637 001 என்ற முகவரிவால் வசிக்கும் Mr.V.தண்டப்பாபாசாமின் குடும்ப ரீதியாக நடத்தப்படும் நெருங்கிய தொடர்புடைய மானியங்கள் வேங்கு நிறுவன உடல் திரியாவல், சென்னை அமைல் Mr.V.தண்டப்பாபாசாமின் அலுவலகின் கீழ்க்காணும், வேங்கு நிறுவனம் மற்றும் திராவல் நிலைகள் சட்டம், 2016-இல் பிழை 123-இன் கீழ், C.P.(B)(34)(CHE)2025 மறுவிதி அடிப்படையில் 27.07.2026 தேதியன்று உத்தரவிடப்பட்டது (ஆணை 31.07.2026 அன்று) வேங்கு நிறுவனம், சென்னை, மானியங்கள் வேங்கு நிறுவனம் சட்டத் திரியாவல் (NCLT), தனது வேங்கு நிறுவனத்தின் மூலம், இம்சட்டத்தின் பிழை 125-இன் கீழ் கையொப்பப்பட்டு, எண்ண திராவல்களை அறிகாவலகம் (Bankruptcy Trustee) செய்யப்பட்டது.

Mr.V.தண்டப்பாபாசாமின் அலுவலகின் கூட்டுநிறுவனம், 09.08.2026 அன்று அல்லது அதற்கு பின்னர், பிழை எண்.36, இரண்டாம் தெரு, கோவாலும, திருவள்ளூர் நகர், ஜலநகர் நகர், சென்னை, தமிழ்நாடு-600082, என்ற முகவரிவால் உடல் திராவல் நிலை அறிகாவலகம், தாக்கல் கோரிக்கைகளை ஆதாரங்களுடன் சமர்ப்பிக்கப்படுமா, இதின் மூலம் கேட்டுக் கொள்ளப்படுகிறது.

கூட்டுநிறுவனம், தாக்கல் கோரிக்கைகளை சமர்ப்பிக்கப்படுமா எனக் கூறி 09.08.2026 அன்று உடல் வாய்ப்புடைய தாக்கல் கோரிக்கைகளை மின்னஞ்சல் மூலமாகவே, வேங்குநாமக்கல் அல்லது வேங்கு செய்யப்பட்ட தாக்கல் மூலமாகவே அல்லது வேங்கு தாக்கல் மூலமாகவே அல்லது வேங்கு கூறிய மூலமாகவே சமர்ப்பிக்கப்படுமா, இதின் மூலம் கேட்டுக் கொள்ளப்படுகிறது.

திராவல் நிலை அறிகாவலகம் உட்குடல் வேங்குநகர்:

N.விராபாசாமின்

IBBI/PA-001/PP-P-02148/2020-2021/13301

வேங்கு செய்யப்பட்ட முகவரி: பிழை எண்.36, இரண்டாம் தெரு,

கோவாலும, திருவள்ளூர் நகர், ஜலநகர் நகர், சென்னை, தமிழ்நாடு-600082

Process File Number in: ibc.pg@gmail.com

குறிப்பு: தனது கோரிக்கைகளை ஆதாரங்களுடன் சமர்ப்பிக்கப்படுமா, திராவல் மற்றும் திராவல் நிலை சட்டம், 2016 மற்றும் வேங்குநகர்சட்டம் பிழை விதிநீதிநீதி படி தண்டனை அல்லது சிறைத்தண்டனை வரம்புடைய

இடம்: சென்னை

திராவல்களை அறிகாவலகம்

TruStone) பின்புவிட்டது.

Mr.வதனாபதுரானி அவர்களின் கமிட்டிமேம்பர், 09.08.2026 அன்று அல்லது அதற்கு முன்னர், புதிய எண்36, இன்றைய தினாங்கு தெரு, கோயாவலம், திருவிடைக்கூர், ஜென்கன், தமிழ்நாடு-600082, என்ற முகவரிப் புகள் திவால் நிலை அறங்காவலரிடம் தங்கள் கோரிக்கைகளை ஆதாரங்களுடன் சமர்ப்பிப்பது நு இதன் மூலம் செட்டுக் கொடுக்கப்பட்டுள்ளது.

கமிட்டிமேம்பர், தங்கள் கோரிக்கைகளை சமர்ப்பிப்பதற்கான **கடைசி தேதி 09.08.2026** ஆகும். இது மறுகுறிப்பிட்டு தங்கள் கோரிக்கைகளை மீண்டும் புதியமுறைக் முகவராக, ரெய்டாவோலம், தெரு, புதிய செட்டி நக், திவால் நிலை அறங்காவலர் அல்லது இன்னவா தரால் திவாலாகக் கொடுத்து கூறிப் புலவாசலில் சமர்ப்பிக்கலாம்.

திவாலாகக் கொடுத்து அறங்காவலரிடம் செட்டுக் கொடுக்கலாம்.

N.விபரணி

IBBI/PA-001/IP-P-20148/2020-2021/13301
புதிய செட்டிப் புகள்: புதிய எண்36, இன்றைய தினாங்கு தெரு, கோயாவலம், திருவிடைக்கூர், ஜென்கன், தமிழ்நாடு-600082
Process Specific Email id: ibc.pgip@gmail.com

குறிப்பு: துறாமை கோரிக்கைகளை ஆதாரங்களுடன் சமர்ப்பிப்பது, திவால் மற்றும் திவால் நிலை செட்டி, 2016 மற்றும் செட்டுத்தக்கிய பிற விதிகளின் படி தண்டனை அல்லது சிறைத்தண்டனைவை ஏற்படுத்தும்.

02.08.2026

இ.மீ: சென்கன்

N.விபரணி
திவால்களில் அறங்காவலர்

சொர்ணலட்சுமி, சந்திரன், ராஜு,
கவிதா உள்ளிட்ட உடற்கல்வி
இயக்குநர்கள் மற்றும் ஆசிரியர்கள்
மேற்கொண்டனர்.

[illegible][illegible]



மதுரையில் 'பாக்ஸ் கிரிக்கெட்' விளையாட்டு அரங்கம்: அமைச்சர் நிர்மல்குமார் திறந்து வைத்தார்

மதுரை, ஆக.2- மதுரையில் மற்றும் சட்டத்துறை அமைச்சர் சி.டி.ஆர். நிர்மல்குமார், மாவட்ட ஆட்சித் தலைவர் நிஷாந்த் கிருஷ்ணா தலைமையில், இளைஞர்கள் மற்றும் விளையாட்டு வீரர்களிடையே பாக்ஸ் கிரிக்கெட் விளையாட்டினை ஊக்குவிப்பதற்காக தமிழ்நாடு விளையாட்டு மேம்பாட்டு ஆணையத்தின் சார்பாக மாவட்ட விளையாட்டரங்கத்தில் ரூ.42.00 லட்சம் மதிப்பீட்டில் அமையப் பெற்றுள்ள முதலமைச்சரின் இளைஞர் விளையாட்டரங்கத்தினை (பாக்ஸ் கிரிக்கெட்) பொது மக்களின் பயன்பாட்டிற்காக திறந்து வைத்தார். இந்த நிகழ்ச்சியில் மதுரை வடக்கு சட்டமன்ற உறுப்பினர் கல்லாணை, மேற்கு சட்டமன்ற உறுப்பினர் எஸ்.



ஆர்.தங்கப்பாண்டி, கிழக்குசட்டமன்ற உறுப்பினர் சோ.கார்த்திகேயன், உசிலம்பட்டி சட்டமன்ற உறுப்பினர் ம.விஜய், மாநகராட்சி மேயர் (பொ) துணைமேயர் தி.நாகராஜன், மாநகராட்சி ஆணையாளர்

கௌரவுகுமார் மற்றும் த.வெ.க மதுரை புறநகர் கிழக்கு மாவட்ட செயலாளர் மருது பாண்டியன், த.வெ.க புதூர் பகுதி செயலாளர் ரியாஸ்மஹால் அசன்முகமது உள்ளிட்டோர் கலந்து கொண்டனர்.



மீனாட்சி சூப்பர் ஸ்பெஷாலிட்டி மருத்துவமனையில் அடுத்த தலைமுறை ரோபோடிக் அறுவை சிகிச்சை சாதனம் அறிமுகம்

மதுரை, ஆக.2- ரோபோடிக் அறுவை சிகிச்சையில் பத்தாண்டு கால நிபுணத்துவம் கொண்ட மீனாட்சி சூப்பர் ஸ்பெஷாலிட்டி மருத்துவமனை, சிகிச்சை தாங்களை மேலும் வலுப்படுத்தும் நோக்கத்தோடு, நவீன டுமோப் எம்.டி1000 புரோ ரோபோடிக் அறுவைசிகிச்சை எந்திரத்தை நிறுவியிருக்கிறது.

இதற்கான தொடக்க விழாவில் பிரபல நடிகரும், இசையமைப் பாளரும், கொடையாளருமான விஜய் ஆண்டனி மற்றும் முன்னணி நடிகர் பிரசாந்த் தியாகராஜன் ஆகியோர் இந்த அதிநவீன ரோபோடிக் சாதன அறிமுக விழாவில் பங்கேற்று அதன் செயல்பாட்டை தொடங்கி வைத்தனர். இதில் மீனாட்சி மிஷன் மருத்துவமனை மற்றும் ஆராய்ச்சி மையத்தின் தலைவர் டாக்டர் எஸ். குருசங்கர்மற்றும் மருத்துவமனைமருத்துவ இயக்குநர் டாக்டர் ரமேஷ் அர்த்தநாரி ஆகியோர் இந்தநிகழ்ச்சியில் முன்னிலை வகித்தனர். மருத்துவமனையின் மூத்த மருத்துவ குழுவினரான குடல் மற்றும் இரைப்பை அறுவை சிகிச்சை துறையின் தலைவரும், முதுநிலை நிபுணருமான டாக்டர் மோகன், அத்துறையின் முதுநிலை நிபுணர் டாக்டர் ஜெகதீஷ் சந்திரபோஸ், சிறுநீர்ப்பாதையியல் துறையின் முதுநிலை மருத்துவ நிபுணர் டாக்டர் பால் வின்சென்ட், அறுவை சிகிச்சை புற்று நோயியல் துறையின் தலைவரும், முதுநிலை நிபுணருமான டாக்டர் விஜய் பாலசு்ர், மகளிர் மகப்பேறு மருத்துவ துறையின் தலைவரும், முதுநிலை நிபுணருமான டாக்டர் பத்மா மற்றும் மீனாட்சி மிஷன் இயக்குநர் திவீப்

ஆகியோரும் இவ்விழாவில் பங்கேற்று சிறப்பித்தனர். இது பற்றி பேசிய டாக்டர் எஸ். குருசங்கர் இந்திகழ்வில் பேசுகையில், "கடந்த 10 ஆண்டுகளாக, ரோபோடிக் அறுவை சிகிச்சையானது, மேம்பட்ட மருத்துவ சேவையை வழங்குவதற்கான எங்களது அர்ப்பணிப்பின் ஒருங்கிணைந்த பகுதியாக இருந்து வருகிறது. இந்த ரோபோடிக் அறுவை சிகிச்சை அமைப்பின் அறிமுகம், அடுத்த தலைமுறை ரோபோடிக் தொழில் நுட்பத்துடன் எமது பயணத்தில் அடுத்த அத்தியாயத்தைக் குறிக்கிறது; மேம்பட்ட ரோபோட்டிக் தொழில்நுட்பத்தை எங்களது அறுவைசிகிச்சை நிபுணர்களின் நிபுணத்துவத்துடன் இணைப்பதன் மூலம், பாதுகாப்பான அறுவைசிகிச்சைகளை வழங்கி, விரைவில் வீடு திரும்ப வழி செய்வதே எங்களது நோக்கம். தென் தமிழக மக்களுக்கு அதிநவீன சுகாதார சேவையை எளிதில் பெறக்கூடியதாக மாற்றுவதில் இது மற்றொரு குறிப்பிடத்தக்க முன்னேற்றமாகும்" என்றார்.

டாக்டர் ரமேஷ் அர்த்தநாரி இந்தநிகழ்வில் பேசுகையில், "இந்த ரோபோடிக் தளத்தை குடல் இரைப்பை அறுவைசிகிச்சை, கல்லீரல்பித்தநாள மற்றும் கணைய அறுவைசிகிச்சை, சிறுநீர்ப்பாதையியல், மகளிர் நோயியல், கொழுப்பு நீக்க அறுவைசிகிச்சை, குடலிறக்க அறுவைசிகிச்சை மற்றும் பல்வேறு சிக்கலான புற்றுநோய் அறுவை சிகிச்சைகள் எனப் பல சிறப்புப் பிரிவுகளில் பயன்படுத்தலாம். உடலில் குறுக்கான இடங்களில் அதிகம் துல்லியம் தேவைப்படும் அறுவைசிகிச்சைகளில் இது

சிறப்பான பங்களிப்பை வழங்கும்" என்று கூறினார். டாக்டர் மோகன் இது குறித்து பேசுகையில், அளவிலான தழும்புகள், குறைவான வலி, மிகக் குறைந்த ரத்த இழப்பு, குறைவான நோய்த்தொற்று அபாயம், மருத்துவமனையில் தங்கும் காலம் குறைந்து விரைவாக குணமடைதல், வழக்கமான பணிக்கு விரைவாகத் திரும்ப்தல் ஆகிய பல நன்மைகளை ரோபோடிக் அறுவைசிகிச்சை அமைப்பின் உதவியோடு செய்யப்படும் சிகிச்சைகள் நோயாளிகளுக்கு வழங்குகின்றன. இதில் இடம்பெற்றிருக்கும் மேம்பட்ட முப்பரிமாணக் காட்சிப்படுத்தல் வசதி மற்றும் மணிக்கட்டு போன்ற கருவிகள், சிக்கலான அறுவைசிகிச்சைகளின் போது முக்கிய நரம்புகள் மற்றும் மென்மையான உறுப்புகளைப் பாதுகாக்க அறுவைசிகிச்சை நிபுணர்களுக்கு உதவுகின்றன".

வழக்கமான அறுவை சிகிச்சைகளை போலல்லாமல், ரோபோடிக் உதவியுடனான அறுவைசிகிச்சை என்பது சில சிறிய கிரல்கள் மூலம் செய்யப்படும் குறைந்தபட்ச ஊடுருவல் சிகிச்சை முறையாகும். ரோபோடிக் அமைப்பு ஒருபோதும் தன்னிச்சையாக செயல்படாது; ஒவ்வொரு அசைவும் அறுவைசிகிச்சை நிபுணரால் பிரத்யேக கன்சோலில் இருந்து முழுமையாகக் கட்டுப்படுத்தப் ப்படுகிறது. இத்தொழில்நுட்பம் அறுவை சிகிச்சை நிபுணரது கைகளின் அசைவுகளை மிகவும் துல்லியமான செயல்களாக மாற்றுகிறது. அதே நேரத்தில் மருத்துவர்களது கைகளின் இயற்கையான நடுக்கத்தை விலக்கி, மிக நுட்பமான மற்றும் கடினமான பகுதிகளிலும் கூட சிறப்பான துல்லியத்தை உறுதி செய்கிறது என்றார்.

தேனி அனுமந்தன்பட்டியில் சாலையில் வேகத்தடைகள் அமைப்பு: நிரந்தர மக்கள் நீதிமன்றத்தில் மனு

தேனி, ஆக. 2- தேனி மாவட்டம் உத்தமபாளையம் தாலுகா, அனுமந்தன்பட்டியைச் சேர்ந்த பொதுமக்கள், தங்கள் ஊரில் உள்ள கருப்பையா கோனார் தெருவின் அருகில் அண்மையில் மேற்கொள்ளப்பட்ட சாலை புதுப்பித்தல் பணி தொடர்பாகத் தேனி நிரந்தர மக்கள் நீதிமன்றத்தில் மனு ஒன்றினைத் தாக்கல் செய்தனர்.

அம்மனுவில், "முன்பு இருந்த பழைய சாலையில் 4 வேகத்தடைகள் இருந்தன. ஆனால், புதிதாக அமைக்கப்பட்டுள்ள புதிய சாலையில் ஒரு வேகத்தடை கூட அமைக்கப்படவில்லை. இதனால் அவ்விழாயாகச் செல்லும் வாகனங்கள் அதிவேகமாகச் செல்வதால் முதியோர்கள் மற்றும் குழந்தைகள் சாலையைக் கடக்க இயலாமல் பெரும் சிரமத்திற்கு ஆளாகின்றனர். எனவே, பொதுமக்களின் பாதுகாப்பைக் கருதி உடனடியாக வேகத்தடைகளை அமைத்துத் தர வேண்டும்" எனக் கோரியிருந்தனர்.

நிரந்தர மக்கள் நீதிமன்ற விசாரணை இம்மனுவை ஏற்றுக்கொண்ட தேனி நிரந்தர மக்கள் நீதிமன்ற நீதிபதி எ. கே. கே. ரஜினி, அனுமந்தன்பட்டி பேரூராட்சிச் செயல் அலுவலருக்கு நேரில் ஆஜராக உத்தரவிட்டு அறிவிப்பு



அனுப்பினார். அதன்படி விசாரணைக்கு ஆஜரான இருதரப்பினரிடமும் விரிவான கலந்துரலோசனை நடத்தப்பட்டது. நீதிபதி எ. கே. கே. ரஜினியின் ஆலோசனையின் பேரில், அனுமந்தன்பட்டி பேரூராட்சிச் செயல் அலுவலர் சம்பந்தப்பட்ட இடத்திற்கு நேரில் சென்று எ்தல ஆய்வு மேற்கொண்டார். அதனைத் தொடர்ந்து, புதிதாக அமைக்கப்பட்ட சாலையில் உடனடியாக புதிய வேகத்தடைகள் அமைக்கப்பட்டு, அதுகுறித்த அறிக்கையும் நீதிமன்றத்தில் சமர்ப்பிக்கப்பட்டது. இவ்வச் மற்றும் விரைவான நீதி இச்சம்பவம் குறித்துத் தேனி நிரந்தர

மக்கள் நீதிமன்ற நீதிபதி எ. கே. கே.ரஜினி தெரிவிக்கையில்: "பொதுப்பயன்பாடு மற்றும் அரசுப் பொதுச் சேவைக் குறைபாடுகளால் பாதிக்கப்படும் பொதுமக்கள், எவ்வித நீதிமன்றக் கட்டணமும் மற்றும் எந்தவித செலவுகளும் இன்றி விரைவான நீதியைப் பெற நிரந்தர மக்கள் நீதிமன்றத்தை தராளாமாக அணுகலாம்." எனத் தெரிவித்துள்ளார். பொதுமக்களின் கோரிக்கையை ஏற்று உடனடி நடவடிக்கை எடுத்த நிரந்தர மக்கள் நீதிமன்றத்திற்கு அப்பகுதி பொதுமக்கள் தங்களது நன்றியினைத் தெரிவித்துக் கொண்டனர்.



பெரம்பலூர் சங்குபேட்டை முத்துமாரியம்மன் கோயிலில் ஆடி வெள்ளி : அபிஷேகம், கூழ் கஞ்சி அன்னதானம்

பெரம்பலூர், ஆக.2- பெரம்பலூர் டவுன் சங்குபேட்டை 19வது வார்டில் அமைந்துள்ள அருள்மிகு முத்துமாரியம்மன் திருக்கோயிலில், ஆடி மாதத்தின் 3வது வெள்ளிக்கிழமையை முன்னிட்டு மாலையில் மகா தீபமேற்றதல், சிறப்பு அபிஷேக பூஜைகள் மற்றும் கூழ் கஞ்சி வழங்கும் அன்னதான நிகழ்வு மாயம்மா மகளிர் குழுவினர் தலைமையில் சிறப்பாக நடைபெற்றது.

ஆடி 3வது வெள்ளிக்கிழமைத் திருவிழாவிளையொட்டி, அருள்மிகு முத்துமாரியம்மனுக்குப் பால், தயிர், பன்னீர், சந்தனம், மஞ்சள், தேன், இளநீர், திருமஞ்சனம், ஜவ்வாது உள்ளிட்ட பல்வேறு நறுமண வாசனைத் திரவியங்களால் சிறப்பு அபிஷேகம் நடத்தப்பட்டது.

அதனைத் தொடர்ந்து, அம்மனுக்கு வண்ண மயமான நறுமண மலர்களால் அழகிய அலங்காரங்கள் செய்யப்பட்டு, சிறப்பு மாலைகள் அணிவித்து மகா தீபாராதனைகள் காட்டப்பட்டன. இதில் சுற்றுவட்டாரப் பகுதிகளைச் சேர்ந்த ஏராளமான பெண்கள், மகளிர் குழுவினர் மற்றும் பொதுமக்கள் கலந்துகொண்டு வழிபட்டனர்.

உலக நன்மைக்காகச் சிறப்புப் பிரார்த்தனை இச் சிறப்பு வழிபாட்டின் போது, உலக நன்மைக்காகவும், நாடு முழுவதும் பருவமழை தவறாமல் பெய்து விவசாயம் பெருகிடவும், அனைவரும் எவ்வித நோய் நொடியுமின்றி ஆரோக்கியத்துடன் வாழ வேண்டியும்

சிறப்புப் கூட்டுப் பிரார்த்தனைகள் மேற்கொள்ளப்பட்டன. பக்தர்களுக்குக் கூழ் கஞ்சி அருள்மிகு முத்துமாரியம்மனுக்கான அபிஷேகப் பொருட்கள் மற்றும் பக்தர்களுக்கு வழங்கப்பட்ட கூழ் கஞ்சி அன்னதானத்திற்கான அனைத்து ஏற்பாடுகளையும் சங்குபேட்டை மாயம்மா மகளிர் குழுவினர் மிகச் சிறப்பாகச் செய்திருந்தனர். இந்தநிகழ்ச்சியினைச் சங்குபேட்டை மாயம்மா மகளிர் குழுவினர் முன்னின்று நடத்தினர். இச் சிறப்பு வழிபாட்டு நிகழ்வில் அருள்மிகு முத்துமாரியம்மன் கோயில் பூசாரி வெ. நீதிதேவன், கோயில் நிர்வாகி கண்ணபிரான், ஊர் முக்கியப் பிரமுகர்கள் மற்றும் பொதுமக்கள் பலர் திரளாகக் கலந்துகொண்டு அம்மனின் திருவருளைப் பெற்றனர்.

தாத்துக்குடி சக்தி வித்யாலயா பள்ளியில் குருநூர்ணிமா விழா: ஆசிரியர்களுக்கு மாணவர்கள் மலர்தாவி மரியாதை

தாத்துக்குடி, ஆக.2- தாத்துக்குடி மூன்றாம் மைலில் அமைந்துள்ள சக்தி வித்யாலயா மெட்ரிக் குலேசன் பள்ளியில், குருநூர்ணிமா விழா பள்ளி வளக்கத்தில் மிகச் சிறப்பாக நடைபெற்றது.

நிகழ்ச்சிக்குத் தலைமை தாங்கிப் பள்ளியின் முதல்வர் ஆ. ஜெயசண்முகம் உரையாற்றுகையில் தெரிவித்ததாவது: "குருநூர்ணிமா என்பது ஆடி மாதப் பெளர்ணமி நாளில் மகரிஷி வேதவியாசர் அவதரித்த நேரன்னாளாகும். எனவே மாணவ, மாணவியர் களாகிய ஆசிரியர்கள் வகுப்பறையில் கற்றுத் தரும் பாடங்களைக் கூர்மையாகக் கவனித்து, மனதில் பதிவாக்கிக் கொண்டால் வாழ்க்கையில் மிக உயர்ந்த



சிஷ்யனிடம் காட்டும் அடைய முடியும். ஆசிரியர்களுக்கு உரிய மரியாதை வழங்கி, அவர்களின் சிறந்த வழிகாட்டுதல்களோடு வாழ்க்கையில் உங்களின் உயர்ந்த லட்சியங்களை அடைய உறுதி எடுத்துக்கொள்ள வேண்டும்." என மாணவர் களுக்குத் தன் வாழ்த்துகளைத் தெரிவித்தார்.

அதனைத் தொடர்ந்து, மாணவ மாணவியர்கள் தங்களது ஆசிரியைகளுக்கு சமர்ப்பித்து, பாதங்களைத் தொட்டு வணங்கி ஆசி பெற்றனர். ஆசிரியைகள் அனைவரும் மாணவர்கள் மீது மலர்களைத் தூவி, அவர்கள் கல்லியிலும் வாழ்க்கையிலும் சிறந்து விளங்க மனமார வாழ்த்தினர். இப் பண்பாட்டு குருநூ் ணிமா விழாவிற்கான அனைத்துச் சிறப்பு ஏற்பாடுகளையும் சக்தி வித்யாலயா பள்ளியின் ஆசிரியைகள் மிகச் சிறப்பாகச் செய்திருந்தனர்.



விருதுநகர் அரசு மருத்துவ கல்லூரி மருத்துவ மனையில்தூய்மை பணியாளர்கள் எண்ணிக்கையை அதிகப்படுத்தித் தலைகாய சிகிச்சை பிரிவை தொடங்கிடு மருத்துவ மனை கேள்ைன்களை அனுமதிக்கப்பட்டு 300 சதுர அடி அளவில் அமைத்திடு உணவு பொருட்களின் விலையை குறைத்திடு என வலியுறுத்தி அனைத்து கட்சி மக்கள் போராட்ட குழு சார்பாக ஆர்ப்பாட்டம் நடைபெற்றது.மக்கள் நீதி மய்ய மாவட்ட செயலாளர் கானிதஸ் தலைமை தாங்கினார். இந்திய கம்யூனிஸ்ட் மாதிரல் குழு உறுப்பினர் பாலமுருகன் , காங்கிரஸ் நிர்வாகி எட்வர்டு முன்னிலை வகித்தனர். தமிழ் புலிகள் கட்சி மாதிரல் செயலாளர் பிரபாகரன்,ஆதிதமிழர் கட்சி மாவட்ட தலைவர் சுந்தரராஜ், தலித் விடுதலை இயக்க நிர்வாகி பீமா ராவ், திராவிடர் கழக மாவட்ட தலைவர் நல்லதம்பி, மக்கள் நீதி மய்ய நிர்வாகிகள் கமலக் கண்ணன், பன்னீர்,ஆம் ஆத்மி மாவட்ட தலைவர் மாணமுருகன் மற்றும் அனைத்து கட்சி மக்கள் போராட்ட குழுவினை சேர்ந்த நிர்வாகிகள் திரளாக கலந்து கொண்டனர்.

பொது அறிவிப்பு
(திவால் மற்றும் திவால் நிலை விதிக்க, 2019 (நிறுவனக் கடனாளர்களுக்கான தனிப்பட்ட உத்தரவாதங்களின் திவாலச் செயலுக்கான தீர்ப்பாய அத்தனைத்திம் மறு தாக்கல் மேற்கல்) விதி 9(1)க்கு உட்பட்டு)
Mr.V.தண்டியுதபாணி-ன் கடனீடுதேனில் கவனத்திற்கு
M/s, பிரித்தியங்கரா இம்போர்ட்ஸ் (நாமக்கல்) பிரைவேட் லிமிடெட் நிறுவனத்தின் தனிப்பட்ட உத்தரவாததாரர்கள்
எண்.131, கே-ஆப்பேட்டில் காலனி, கோஷுரா ரோடு, நாமக்கல்-637 001 என்ற முகவரியில் வசிக்கும் Mr.V.தண்டியுதபாணி-க்கு எதிராக திவால் நடவடிக்கையைத் தொடங்க மாண்புமிகு தேய்நி திருவன சட்ட திப்யமல், சென்னை அளர்வு Mr.V.தண்டியுதபாணி அவர்களின் விவரத்திம், ரோட்பட்டிலை மற்றும் திவால்தினைச் சட்டம், 2016-இன் பிரிவு 123-இன் கீழ் C.P(B)/324(CHE)2025 மனுவின் தாக்கல்படில் 27.07.2026 தேதியன்று உத்திரவில்,ஒளந்து (ஆணை 31.07.2026 அளர்வு மேற்பட்டது), சென்னை, மாண்புமிகு தேய்நி திருவனச் சட்டத் திப்யம் (NCLT), தளது மேற்கூறிய ஆணையின் மூலம், இச்சட்டத்தின் பிரிவு 125-இன் கீழ் கைவெப்பமிட்ட என்னை திவால்திலை அறங்காலவராக (Bankruptcy Trustee)நியமித்துள்ளது.
Mr.V.தண்டியுதபாணி அவர்களின் கடனீடுதேனாகள், 09.08.2026 அன்று அல்லது அதற்கு முன்னர், புதிய எண்.36 இரண்ட்பாது ரெடு, கோபாலபுடி, திருவிிக நகர், ஹவுஸ் நகர், சென்னை, தமிழ்நாடு-600082, என்ற முகவரியில் உள்ள திவால்திலை அறங்காலவரிடம் தங்கள் கோரிக்கைகளை ஆதாரங்களுடன் சமர்ப்பிக்குமாறு இதன் மூலம் கேட்டுக் கொள்ளப்படுகின்றன.
கடனீடுதேனாகள், தங்கள் கோரிக்கைகளை சமர்ப்பிப்பதற்கான கடைசி தேதி 09.08.2026 ஆகும். கடன் வழங்குதற்கள் தங்கள் கோரிக்கைகளை மின்னணு வழிமுறைகள் மூலமாகவோ, ரேடியாகவோ அல்லது புதிய செய்யப்பட்ட தூய் மூலமாகவோ அல்லது விளைய தூய் மூலமாகவோ அல்லது கூலிபர் மூலமாகவோ சமர்ப்பிக்கலாம்.
N.விராபாஸ்யன் IBBI/PA-001/IP-P-02148/2020-2021/13301 பதிலு செய்யப்பட்ட முகவர்: புதிய எண்.36, இரண்ட்பாது தெரு, கோபாலபுடி, திருவிிக நகர், ஹவுஸ் நகர், சென்னை, தமிழ்நாடு-600082 Process Specific Email Id: ibc.pgip@gmail.com
இருப்பு: தமரைய கோரிக்கைகளை ஆதாரங்களுடன் சமர்ப்பிப்பது, திவால் மற்றும் திவால் நிலை சட்டம், 2016 மற்றும் பொருத்தக்கூடிய விதிகளின் படி தண்டனை அல்லது சிறைத்தண்டனையை ஏற்படுத்தும்.
N விராபாஸ்யன் திவால்திலை அறங்காலவர்

படிவம் ௪ பொது அறிவிப்பு	
(திவால் நிலை மற்றும் திவால் நிலைக்குழுவின (காப்ப்பேட்டே நபர்களுக்கான திவால் தீர்மான நடைமுறை) விதிமுறைகள் 2016, விதி 6-ன் கீழ்)	
ஹெய்ம்ட்டால் மினரால் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்களின் கவனத்திற்கு	
தொடர்புடைய விவரங்கள்	
1. காப்ப்பேட்டே கடனாளர் பெயர்	ஹெய்ம்ட்டால் மினரால் பிரைவேட் லிமிடெட்
2. காப்ப்பேட்டே கடனாளர் துவக்கத் தேதி	11/01/2018
3. ஏதது அளவுகத்தின் கீழ் காப்ப்பேட்டே கடனாளர் துவக்கப் பதிவு	காப்ப்பேட்டே விவரங்கள் அமைச்சம் (திருவனங்கனின் பதிவாளர், சென்னை)
4. காப்ப்பேட்டே கடனாளர் காப்ப்பேட்டே அடையாள எண்	U749997N2018PTC120445
5. காப்ப்பேட்டே கடனாளரின் பதிவு அலுவலகம் மற்றும் முன்னமை அலுவலக (வேறு ஏதேனும் இருப்பின்) முகவரி	எண். 42, வீரபத்திரன் தெரு, நங்கம்பாக்கம், சென்னை 600034, தமிழ்நாடு
6. காப்ப்பேட்டே கடனாளரின் திவால் நிலை துவங்கப்பட்ட தேதி	28 ஜூலை 2026 (இடைக்காலத் தீர்மான திவாலர் ஆணையின் நகல் பிறப்பிட்ட நதன்: 31 ஜூலை 2026)
7. திவால் தீர்மான நடைமுறை மூலம் உத்தேச தேதி	ஜனவரி 24, 2027 (180 நாட்கள்)
8. இடைக்காலத் தீர்மான திபுணர் செயல்படும் திவால் திபுணரின் பெயர் மற்றும் பதிவு எண்.	பிஷால் அக்வால் IBBI பதிவு எண்: IBBI/PA-002/IP-N01294/2024-2025/14446
9. குழுவில் பதிவு செய்துள்ளபடி இடைக்காலத் தீர்மான திபுணரின் முகவரி மற்றும் மின்னஞ்சல்	முகவரி: 6-வது தளம், எபோர்ட் காம்ப்ளக்ஸ், கச்சரி பஸ்தி சாலை, உலுபளி, கவுலத்தி - 781007, ஆஸம். மின்னஞ்சல்: crip.heimal@gmail.com
10. தொடர்புக்கான இடைக்காலத் தீர்மான திபுணரின் முகவரி மற்றும் மின்னஞ்சல்	முகவரி: 6-வது தளம், எபோர்ட் காம்ப்ளக்ஸ், கச்சரி பஸ்தி சாலை, உலுபளி, கவுலத்தி - 781007, ஆஸம். மின்னஞ்சல்: crip.heimal@gmail.com
11. கோரிக்கைகள் சமர்ப்பிக்க கடைசி தேதி	ஆகஸ்ட் 11, 2026
12. பிரிவு 21, உப பிரிவு (6௭), உட்கரு (பிக் கீழ் கடன் வழங்கியவர்கள் இடைக்காலத் தீர்மான திபுணரால் உறுதி செய்யப்பட்டது)	பொருத்தது
13. வரைபடின் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக அடையாளம் காட்டப்பட்ட திவால் திபுணரின் பெயர் (ஒவ்வொரு வகையிலும் 3 பெயர்கள்)	பொருத்தது
14. (a) தொடர்புடைய படிவங்கள் மற்றும் (b) அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் விவரங்கள் கிடைக்கும்	(a) https://ibbi.gov.in/home/downloads (b) பொருத்தது

மன்னபுமுகு தேய்நி திருவன சட்டத் தீர்ப்பாயத்தின் சென்னை அளர்வு, ஜூலை 28, 2026 அன்று ஹெய்ம்ட்டால் மினரால் பிரைவேட் லிமிடெட்டின் காப்ப்பேட்டே தீர்மான நடைமுறையை தொடக்க உத்திரவுட்டுள்ளது என்பதில் இதற்கும்கம் தொடங்குதலுக்கு தெரிவித்துக் சென்றிருேம். (உத்திரவின் நகல் இடைக்காலத் தீர்மான திபுணர் திபுணரால் ஜூலை 31, 2026 அன்று பெறப்பட்டது.) ஹெய்ம்ட்டால் மினரால் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்கள், ஆகஸ்ட் 11, 2026 அன்றோ அல்லது அதற்கு முன்னதாகவோ, வரண் 10-ல் குறிப்பிடப்பட்டிருள் முகவரியில் உள்ள இடைக்காலத் தீர்மான திபுணரிடம் தங்களது கோரிக்கைகளை அதுத்களை ஆதாரங்களுடன் சமர்ப்பிக்கமுமாறு இச்சப்படி கேட்டுக்கொள்ளப்படுகின்றன.

திதிக் கடன் வழங்கியவர்கள் தங்களது கோரிக்கைகளை அதுத்களை ஆதாரங்களுடன் மின்னணு வழிம்கம் (electronic means) மட்டுமே சமர்ப்பிக்க வேண்டும். மற்ற அனைத்து கடன் வழங்கியவர்களும் தங்களது கோரிக்கைகளை ஆதாரங்களுடன் தேரில், தபால் மூலமாக அல்லது மின்னணு வழிம்கம் சமர்ப்பிக்கலாம்.

தவறான ஆதாரங்களை சமர்ப்பிப்பது அபராதங்களுக்கு வழிவகுக்கும்.

பிஷால் அக்வால் IBBI பதிவு எண்: IBBI/PA-002/IP-N01294/2024-2025/14446 பதிலு அலுவலகம்: 6-வது தளம், எபோர்ட் காம்ப்ளக்ஸ், கச்சரி பஸ்தி சாலை, உலுபளி, கவுலத்தி - 781007, ஆஸம். பதிலு செய்யப்பட்ட மின்னஞ்சல்: ip.bishalgarwal@gmail.com பொழுதுமுறை மின்னஞ்சல்: crip.heimal@gmail.com AFA சளர்ந்திது எண்: AA2/14446/02/311226/204044 AFA செலுப்படியுதபம் எலால்: டிசம்பர் 31, 2026

தேதி : ஆகஸ்ட் ௦1, 2026

இடம் : கவுலத்தி